

**Central Administrative Tribunal  
Principal Bench**

**CP No.363/2019  
OA No.4037/2018**

New Delhi, this the 14<sup>th</sup> day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Nidhi Shokeen,  
S/o Shri Trilok Singh,  
R/o C-246, Kuraat Mohalla,  
Chhawla, South West Delhi – 110071.

.... Petitioner

(By Advocate : Mr. Ajesh Luthra)

Vs.

1. Sh. Vijay Kumar Dev,  
Chief Secretary,  
Govt. of NCT of Delhi,  
A-Wing, 5<sup>th</sup> Floor,  
Delhi Secretariat, I.P. Estate,  
New Delhi.
2. Sh. Rajesh Chopra,  
Secretary,  
Delhi Subordinate Services Selection Board (DSSSB),  
F-18, Karkardooma Institutional Area,  
New Delhi – 92.
3. Sh. Binay Bhushan,  
Director,  
Directorate of Education,  
(GNCT of Delhi), Old Secretariat,  
Delhi – 110054.

... Contemnor/Respondent

(By Advocate : Ms. Esha Mazumdar)

**: O R D E R (ORAL) :****Justice L. Narasimha Reddy, Chairman :**

This Cp is filed alleging that the respondents did not comply with the order passed in OA No. 4037/2018 dated 14.03.2019.

2. Today, we allowed the RA No. 154/2019 and recalled the order passed in the OA No. 4037/2018 dated 14.03.2019. Therefore, the question of contempt does not arise.

3. Hence, we close the Contempt Petition.

**(Mohd. Jamshed)  
Member (A)**

**(Justice L. Narasimha Reddy)  
Chairman**

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